

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**PRINCIPAL BENCH**

**COMPANY APPEAL (AT) No.18/2021**

**In the matter of:**

Axis Trustee Services Ltd & Ors

Appellant

Vs

SREI Equipment Finance Ltd

Respondent

**Present:**

Mr Arun Kathpalia, Sr. Advocate, Mr. Abhishek Swaroop, Mr Himanshu Vij, advocates for appellant.

Mr Abhijeet Sinha, Mr Dipen Chaterjee, Mr Rusha Mitra, Mr Saptarshi Mandal, Shreyas Edupuganti, Advocates for Respondent.

**ORDER**

**(Virtual Mode)**

**15.02.2021**- Heard learned senior counsel for the appellant. Meanwhile learned counsel for the caveator, Mr. Abhijeet Sinha submits that he has filed the caveat on 28<sup>th</sup> January, 2021. However, the copy of the Appeal Paper Book has not been provided to them.

Appellant counsel is directed to provide the Appeal Paper Book to the caveator/Respondent counsel.

It is submitted on behalf of the appellant that the Registry has not pointed about the caveat. Therefore, the appellant could not provide the appeal paper book to the caveator.

Let the matter fixed for Admission (Fresh Case) on **19<sup>th</sup> February, 2021.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**